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Luct of business and tax evasion and for letermiiwtion of income-tax dues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI IANARDHAN POOJARI); (a) No tax jvasion in' 'his case has been noticed on he basis of assessments completed over he past five years.

- (b) Does not arise.
- (c) Whenever any instance of tax^evaiion comes to notice, necessary action un der the Direct Taxes Acts is taken.

## Evasion of Excise Duty by ITC

2047. SHRI VIRENDRA VERMA: SHRI SHARAD YADAV; SHRI RAM NARESH KUSHA-WAHAV

Will the PRIME MINISTER be pleased to state;

- (a) whether it is a fact that the Minis try of Ftnance has received a detailed re presentation from the Acting President of the Lok Dal in Octo'ber, 1986 regarding excise evasion due to miscalculation and also certain violations of the brand laws by the Indian Tobacco Company; "
- (b) whether it is also a fact that the entire question relating to the basisof cal-culations of payable excise duty was referred to the Central Board of Excise and Law Ministry;
- (c) if so, what are 'he details of the views expressed [advice given by these bo
  - i this regard; and
- (d) what action has been taken|procosed to be taken by the Government con sistent with their opinion/'advice to raise the amount of the excise duty evaded by the ITC?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NA TURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FIN ANCE (SHRI BRAHM DUTT)t; (a) Yes, Sir.

(b) to (d) During the course of the 'implementation of an adjudication order dated 10-4-1986 passed by Director General of Inspection (Customs Central Excise). New Delhi. in a valuation case against M|s. ITC, doubts were iaised regarding the legal interpretation of certain portions of the ordeT. The main issue was whether the money value of additional consideration, held to be dutiable in the order, should be added to the assessable value or the original price. The matter is still under detailed examination and&a. final view of the Board and the Ministry of Law is yet to emerge.

## **FERA Cases Detected**

2048. SHRI RAM NARESH KUSH-AWAHA; Will the PRIME MINISTER be pleased to state:

- (a) what is the number of FERA vio lation cases detected by the Government, during 1986-87 (till date) stating the. names of the companies lindividuals and amount involved in each of the cases:.
- (b) how does these figures compare with the number of cases detected in 1985 and 1986; and
- (c) what action has been taken|proposed to be taken by the Government in each of these cases?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) to (c) The number of cases in which adjudication proceedings have been initiated by the Directorate of Enforcement (FERA) for violation of the provisions of F. E. R. Act 'are as under: —

1984-85	1985-86	1986-87
4158	4524	6278'

As the number of cases is very large, the time and labour involved in collectins and furnishing case-wise details will be disproportionately high. Appropriate action. under the law, as warranted by the result of adjudication proceedings, is taken.